

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1008
ANSWERED ON: 04.12.2024**

Reforming examination system in the country

1008 **Shri Rajeev Shukla:**

Will the Minister of *Education* be pleased to state:

- (a) whether Government is taking measures to reform the examination system in the country, especially after recent instances of paper leaks, in order to safeguard the interests of the students concerned;
- (b) if so, the details of the measures being taken in this respect; and
- (c) the details of further measures taken to provide compensation to the students affected by such instances?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

(a) to (c)

In order to suggest effective measures for transparent, smooth and fair conduct of examinations by NTA, the Ministry of Education constituted a High-Level Committee of Experts (HLCE) on 22.06.2024 headed by Dr. K. Radhakrishnan, former Chairman ISRO and Chairman BoG, IIT Kanpur.

The Committee has submitted its report on 21.10.2024 and has recommended Reformation of National Common Entrance Testing including strengthening of NTA, hiring of domain specific manpower, involvement of Test Indenting Agencies as Knowledge and Examinations partner etc. The Committee has recommended that NTA should develop institutional linkage with State/District Authorities for providing a Secure Test Administration Apparatus. The HLCE has laid out measures and recommended Standard Operating Procedures (SOPs) to prevent breaches in both Pen and Paper Test (PPT) and Computer Based Test (CBT) examinations. Guidelines for Question Paper Setting and Vetting as per defined protocols have also been recommended.

The Committee recommended constitution of a High-Powered Steering Committee to monitor the implementation of recommendations of HLCE on NTA, which has been constituted by the Ministry on 14.11.2024.

Also, as deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act, 2024. The Act has come into force w.e.f. 21st June, 2024 and Rules thereunder have been notified on 23rd June, 2024.
